

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4639-4640/2007  
(From the judgement and order dated 02/01/2007 in CRLRC No. 344/2005  
and order dated 3.4.2007 in CRLMP No. 1548/2007 of The HIGH COURT OF  
MADRAS)

R.RAVICHANDRAN

Petitioner(s)

VERSUS

P.SENTHILKUMAR

Respondent(s)

(With appln(s) for bail and office report )

Date: 25/02/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s)

Mr. Umaphy,Adv.

Mr. K.K. Senthivelan,Adv.

Mr. Rakesh K. Sharma,Adv.

For Respondent(s)

Mr. P.K. Jayakrishnan, Adv.

Mr. Gopal Singh, Adv.

Mr. T.Raja,Adv.

UPON hearing counsel the Court made the following

ORDER

It is stated that pursuant to our order dated 10.8.2007, the  
amount of compensation being a sum of Rs. 4,50,000/- has already been  
deposited.

Put up for final disposal after four weeks. Additional documents,  
if any, be filed by the parties in the meantime.

[ Meenu Sethi ]  
Court Master

[ Pushap Lata Bhardwaj ]  
Court Master